

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 350/2015

IN THE MATTER OF:

M/s Shakti Hotels Pvt. Ltd.

....

PETITIONER

Vs

M/s Securocup Securities India Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 391-394 & 100-104

Order delivered on 28.07.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the PETITIONER

:- Mr. Ashish, Advocate

For the RD

:- Mr. Manish Raj, Company Prosecutor

For the OL

:- Mr. Chetana Kandpal, Company Prosecutor

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, at the joint request of the parties, the matter is posted for hearing on 25th August 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**